

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-1025/ND/2020**

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 04.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Mr. Rishi Singhal, Advocate

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the petitioner. Perused the paper book. Serve notice on the corporate debtor within 10 days. Registry may also serve notice on the corporate debtor by speed post as well as email. Post the matter to 25.11.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Anjula)